

Sick Textile Mills

*588. SHRI P.V. RAJESHWAR RAO : Will the Minister of TEXTILES be pleased to state :

(a) the number of sick textile mills in the country, State-wise;

(b) the State-wise number of sick textile mills referred to Board for Industrial and Financial Reconstruction for suggesting revival and modernisation packages during the last three years;

(c) the number of such packages of BIFR implemented by the Govt., alongwith the details of packages yet to be implemented; and

(d) the number of textile mills closed down during the last three years alongwith the reasons for their closure for each of the sick textile mill State-wise ?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) : (a) and (b) As per information furnished by Board for industrial and Financial Reconstruction (BIFR) as on 31.1.97 there were 301 mills registered with BIFR and there were 45 mills registered with BIFR during the last 3 years. The State-wise details are given below :-

Sl. No.	Name of the State/Union Territory	No. of Mills	No. of Sick Textile Mills Registered during 1994, 1995, 1996
1	2	3	4
1.	Bihar	3	-
2.	West Bengal	12	1
3.	Orissa	5	5
4.	Uttar Pradesh	35	5
5.	Delhi	2	1
6.	Punjab	6	1
7.	Haryana	12	3
8.	Chandigarh	1	-
9.	Rajasthan	14	2
10.	Gujarat	63	9
11.	Maharashtra	56	7
12.	Madhya Pradesh	14	1
13.	Andhra Pradesh	17	2

1	2	3	4
14.	Karnataka	15	2
15.	Tamil Nadu	35	8
16.	Kerala	5	-
17.	Dadra & Nagar Haveli	3	2
18.	Assam	3	-
Total		301	45

(c) Out of 97 rehabilitation schemes sanctioned by BIFR, 21 schemes have been successfully implemented and these companies have been declared no longer sick. The remaining schemes are being implemented.

(d) The number of Cotton/Man-made Fibre Textile Mills reported to be closed and registered with BIFR was 25 as on 28.2.97 during the last 3 years. The Cotton/Man-made Fibre Textile Mills were closed mainly due to lockouts, strikes and financial difficulties. The main reason for sickness of mills is financial difficulties.

Duty Entitlement Pass Book Scheme

*589. SHRI VIJAY GOEL : Will the Minister of COMMERCE be pleased to state :

(a) whether the Duty Entitlement Pass Book Scheme under the new EXIM Policy which is to replace the Value Based Advance Licence Scheme with effect from April 1, 1997 has not yet been finalised;

(b) if so, the reasons for the delay;

(c) the effect of this delay in terms of loss of revenue and the difficulties faced by the exporters; and

(d) the steps taken by the Government to tide over the situation ?

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) to (d) No, Sir. The Duty Entitlement Passbook Scheme has already been finalised and the details of the same is given in paragraph 7.25 to 7.42 of the Export Import Policy (1997-2002) and paragraphs 7.32 to 7.49 of the Handbook of Procedures (Vol.I) 1997-2002.

The Department of Revenue has also issued Notification No. 34/97 Customs dated 7th April, 1997 for operation of the Duty Entitlement Passbook Scheme. The credit entitlement rate under DEPB Scheme in respect of 51 items have also been notified. The credit entitlement rate for many more items are under finalisation in